

ITEM NO.21

Court No. 4
(Through Video Conferencing)

SECTION X

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Writ Petition (Civil) No. 764/2020

TELANGANA PRIVATE MEDICAL AND
DENTAL COLLEGES MANAGEMENT ASSOCIATION & ANR. Petitioner(s)

VERSUS

UNION OF INDIA & ORS. Respondent(s)

(FOR ADMISSION)

Date : 30-07-2020 This petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE NAVIN SINHA
HON'BLE MS. JUSTICE INDIRA BANERJEE

For Petitioner(s)

Mr. K.V. Viswanathan, Sr. Adv.
Mr. Ramesh Allanki, Adv.
Mr. Siddhant Buxy, AOR
Ms. Priyanka Vora, Adv.
Mr. Amartya Sharan, Adv.
Mr. Srinivasa Rao Pachwa, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

We have heard Shri K. V. Vishwanathan, learned senior
counsel appearing on behalf of the petitioner-Association.

Given the COVID-19 situation, we think it reasonable
to extend, in the special facts of this case, for this year
only, the cut-off date to 31.08.2020. We have been informed
that there are a number of vacant seats both in the
management quota as well as the competent authority quota.

These may be filled up to the said cut-off date in accordance with the notice issued by NEET dated 14.07.2020.

Shri Vishwanathan points out that under the Disaster Management Act, the authority is competent in a given situation to waive requirements such as the NEET requirement of 14.07.2020. His client may approach such authority for necessary orders in accordance with law.

The writ petition stands disposed of.

(NIDHI AHUJA)
AR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER